## CENTRAL ELECTRICITY REGULATORY COMMISSION 4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi-110001 Ph: 23753942 Fax- 23753923

Ref: Petition No. 381/MP/2018

Shri Shreyan Shah, Kohima- Mariani Transmission Limited, A-63, FIEE Complex, 3<sup>rd</sup> Floor, Okhla Industrial Area, Phase-2, New Delhi- 110020

**Subject:** Petition for approval under Section 17(3) and 17(4) of the Electricity Act, 2003 for creation of security interest.

With reference to your Petition on the subject mentioned above, you are directed to furnish the information on an affidavit, on or before 12.2.2019 as per the format annexed herewith.

Yours faithfully,

Dated: 8.2.2019

Sd/-(T.D.Pant) Deputy Chief (Legal)

**Copy to:** Shri Indraprakash Rai, Axis Trustee Services Limited, Axis House, Bombay Dyeing Mills Compound, Pandurang Budhkar Marg, Worli, Mumbai- 400025.

#### Information required for prior approval under section 17 (3) (4) related to the creation/change of security interest

Α

1) Project Information	equired at initial and su	100	THE STATE OF THE S			
Photo Account						
Petitioners Name	Name of the Licencee					
	Name of the Security Tru	stee/Lender				
Name of the project						
Bid Process Co-ordinator (B	PC)					
Successful Bidder						
ndicative cost of the project	communicated by CEA	Tax	The second secon	W - 50. U		
Immediant dates	Date	of TSA	f TSA Share purchase Ag		greement date Financial closure	
Important dates						
2) Status of COD					-	
., otatus or oob		-			Scheduled	
	Asset n	ame		Effective Date	COD	Actual COD
1)						
2)						
3)				A STATE OF THE PARTY AND ADDRESS OF THE PARTY	Section 1	10.100 (20.20)
4)				ACTUAL CONTRACTOR		
and the same			and the same of th			THE SHEET
Instant	petition	1				
4) List of Documents						-
Parti	culars	Document date	Parties to agreement	Brief about the document ( e.g. Purpose and outcome the agreements)		ose and outcome
Transmission Service Agreer	ment (TSA)					
Common Loan Agreement						
Security Trustee Agreement Amended/Revised agrement	- In of billians					
				A CONTRACTOR OF THE CONTRACTOR		
lenders / secutity trustee which Auditor certificae certifying th	chever is applicable.				1000000	on tested
lenders / secutity trustee whi Auditor certificae certifying the means of finance	chever is applicable. ne Actual project cost and				1 100 100	en i tested
lenders / secutity trustee whin Auditor certificae certifying the means of finance No dues/objection certificate Deed of Hypothecation/Inder executed)	chever is applicable, le Actual project cost and le from outgoing lender	(Ta be executed )			1 10 1 40	ren I setted
lenders / secutity trustee whi Auditor certificae certifying the means of finance No dues/objection certificate Deed of Hypothecation/Inder	chever is applicable, le Actual project cost and le from outgoing lender	(To be executed )				e en l'Enterd
lenders / secutity trustee which Auditor certificae certifying the means of finance No dues/objection certificate Deed of Hypothecation/Inder executed ) Any other legal documents	chever is applicable, le Actual project cost and le from outgoing lender	(To be executed )				rapid Entert
lenders / secutity trustee which Auditor certificae certifying the means of finance No dues/objection certificate Deed of Hypothecation/Inder executed )	chever is applicable.  ee Actual project cost and  efrom outgoing lender  atture of Mortgate (To be					
enders / secutity trustee which additor certificae certifying the means of finance  No dues/objection certificate Deed of Hypothecation/Inderexecuted )  Any other legal documents  5. Other Statements	chever is applicable.  The Actual project cost and efform outgoing lender sture of Mortgate (To be  Comparative Statement actual loan received as of	showing the lender v	wise commitment for original fina		financing plan and	
enders / secutity trustee which additor certificae certifying the means of finance  No dues/objection certificate Deed of Hypothecation/Inderexecuted )  Any other legal documents  5. Other Statements	chever is applicable.  the Actual project cost and  the from outgoing lender sture of Mortgate (To be  Comparative Statement actual loan received as of i) Statement showing	showing the lender of the date.	utstanding loan of existing lender	as on such agreement	financing plan and	
enders / secutity trustee which Auditor certificae certifying the means of finance  No dues/objection certificate Deed of Hypothecation/Inder executed )  Any other legal documents  5. Other Statements  a) Lenders list  b) In case of Re-finance	chever is applicable.  the Actual project cost and  the from outgoing lender sture of Mortgate (To be  Comparative Statement actual loan received as of the comparative statement showing the cost of	showing the lender of the date.  If the lender wise out from the re-finance	atstanding loan of existing lender	as on such agreement	financing plan and	
lenders / secutity trustee which Auditor certificae certifying the means of finance  No dues/objection certificate Deed of Hypothecation/Inderexecuted )  Any other legal documents  5. Other Statements  a) Lenders list	chever is applicable.  The Actual project cost and cost a	showing the lender of a date. If the showing the lender wise out from the re-finance dues Certificate from	atstanding loan of existing lender	as on such agreement oused to settle the existing	financing plan and	and was fig.

Initial approval

6

on Subsequent Approval

on Subsequent Approval

Financial Infromation

Name of the Petitioner
Name of the Project

# Original Financing plan agreed by the lenders as per Common Ioan agreement # Original Estimated Project cost (as per agreement) Hard Cost Equity share capital

Rs. In Cr. 0.00 IEDC 0.00 Equity Share premium 0.00 0.00 Loan / debenture from promoters, group companies IDC 0.00 0.00 Secured loan / debt from External source (Please specify the other components, if 0.00 any) 0.00 Others (Please specify) 0.00 Total Total 0.00

Auditor's Certificate on actual infusion of equity capital, loan capital and actual expenditure incurred for the project as on date.

# Once the financial closure is attained, the licensee has to submit to Commission the above informations as on financial closure date

### Revised Financing plan before COD (if any) as per revised agreement entered with lender/other supporting documents\*

cost (with supporting documents)	Rs. in Cr.	Revised estimated Means of Finance (with supporting	Rs. In Cr.
Hard Cost	0.00	Equity share capital	0.00
IEDC	0.00	Equity Share premium	0.00
IDC	0.00	Loan / debenture from promoters, group companies	0.00
(Please specify the other components, if any)	0.00	Secured loan / debt from External source	0.00
		Others (Please specify)	0.00
Total	0.00	Total	0

 In case approval of Commission has been obtained for revised plan, please mention the details of petition nos and its order date

	Lender wise	details (Rs. in 0	Cr.)
SI No.	Lender's name	Sanctioned loan (as per loan agreement)	Actual loan as on date*
1			
2			
3 Total			THE ST

\* any date 7 days prior to the filing the petition.

Lender	wise details for	secured loan / d	ebt (Rs. in Cr.)
SI No.	Lender's name	Sanctioned loan (as per loan agreement)	Actual loan as on date*
1	N. Carrier		
2			
3		21-04	9,003
Total	5 6 6 6 6	STALLS IN	THE WATER

any date 7 days prior to the filing the petition

### ) ACTUAL PROJECT COST AND MEANS OF FINANCE (as on Application date) Rs. in Cr.

Particulars	As on COD*	As on application Date*
Gross Block of Fixed Assets		
Actual means of Finance of Certificate) Rs. in Crore	the above cost	duly certified by Auditor
Particulars	As on COD	As on application Date*
Equity share capital	3275	
Equity Share premium		
Loan / debenture from promoters, group companies		
Secured loan / debt from External source		

Lender wise details for secured loan / debt (Rs. in Cr.)				
SI No.	Lender's name	Sanctioned Isan (as per loan agreement)	Actual loan as on date*	
1				
2			F-5075	
3				
4	Total			

\* any date 7 days prior to the filing the petition.

(Provide the flow of loan covering the earlier approvals.)